

(A)
FORM NO.4

(See Rule 12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No. OA of 199

187

8

Applicant (s) Manoranjan Hota Respondent (s) U.O.I. & ors

Advocate for Applicant (s) P.K. Pathi Advocate for Respondent (s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

900 for 18.50/-

• f/w.

For Regn. Please

DJ
7/4/98

Sof)

HMC
DIN

Regd

REGISTER

S
Registrar

ORDER NO.1, DATED 7-4-98.

Seen the Petition. Heard learned lawyer for the petitioner. It is submitted by the learned lawyer for the petitioner that the matter may be disposed of by issuing a direction, prayed for in the Original Application.

Short facts of this case are that the petitioner being a permanent resident of village H.N.Pur has applied to the Departmental Authorities for consideration of his case for the post of EDBPM, B.N.Pur. The Departmental Authorities have called for names from the Employment Exchange and even though the name of the applicant is registered in the Employment Exchange, the Departmental Authorities have not forwarded the name of the applicant. The applicant has made an application directly to the Departmental Authorities. But he apprehends that his case ~~will not~~ may not be considered for the post of EDBPM, B.N.Pur. In view of this learned lawyer for the applicant submits that the

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dt. 7.4.98

A copy of Order
may be given to both
counsel.

Verma13.04.98S.O. (J)

Received copy of
order dt. 7.4.98

P.K. Padhi13.4.98

A copy of Order
with OA may be sent
to all respondents by
regd post/AD.

fr
28.4.98Verma28.04.98S.O. (J)

Received copy of Order
dt. 7.4.98 on
and served on
and respondents
4.5.98

O.A. may be disposed of by issuing a direction
to the Respondents to consider the candidature of
the applicant alongwith the names of persons
forwarded by the Employment Exchange.

We have heard Mr. P.K. Padhi, learned counsel
for the applicant and Mr. Ashok McHanty, learned
Senior Standing Counsel for the Respondents on whom
a copy of the petition has been served. Following
the order passed by the Hon'ble High Court in a
similar matter OJC No. 10454 of 1997, it is ordered
that filing of the O.A. shall not be a bar to
consider the case of the applicant, by the respondents
for the post of EDBPM, B.N.Pur.

With the above observations and directions
the O.A. is disposed of. No costs.

Hand over a copy of this order to the learned
counsel for both sides during the course of the
day.

J. S. Verma
Vice-Chairman 7.4.98
S. J. S.
Member (Judicial) 7.4.98